

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 122/TT/2026

Subject : Petition for determination of transmission tariff for the 2024-29 tariff period for 2nd Circuit of Kishenpur – Dulhasti 400 kV D/C (Quad) Line (Kishtwar - Kishenpur Section) along with associated bay at Kishenpur end” under “Transmission system for evacuation of power from Pakaldul HEP in Chenab valley HEPs – LTA system” in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 17 Others.

Date of Hearing : **9.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, PGCIL
Ms. Namrata Saraogi, Advocate, PGCIL
Ms. Rupinder Kaur, Advocate, PGCIL
Ms. Kaushiki, Advocate, PGCIL
Shri Rajiv Shankar Dvivedi, Advocate, CVPPL
Shri Sushant Sarkar Advocate, CVPPL
Ms. Priya Advocate, CVPPL

Record of Proceedings

The matter was heard through a virtual hearing.

2. The learned counsel for the Chenab Valley Power Projects Limited (CVPPL), Respondent No. 17, submitted that it has filed a reply in the matter and requested time to file a counter affidavit to the reply filed by UPPCL.
3. The learned counsel for the Petitioner submitted that the Petitioner will file its rejoinder to the UPPCL's and CVPPL's reply after the CVPPL's counter affidavit.
4. After hearing the parties, the Commission directed CVPPL to file its counter affidavit, if any, to the UPPCL's reply within a week, with an advance copy to the Petitioner and the Petitioner to file its rejoinders, if any, within two (2) weeks thereafter.



5. The matter will be listed for the hearing on **13.10.2026**.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

